

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 209 of 2012

(Arising out of OIA-COMMR-A-/44-46/VDR-I/2012 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

M/s. Deepak Nitrite Ltd

4/12, Gidc, Nandesari,
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T., Vadodra-i

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

.....Respondent

WITH

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APPEARANCE:

Shri M. Pandya , Advocate for the Appellant

Shri. S. N. Gohil, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10211-10213 /2020

DATE OF HEARING: 16.01.2020
DATE OF DECISION: 16.01.2020

RAMESH NAIR

The Learned counsel for the appellant submits that the appellant wish to withdraw these appeals as they have opted for "Sabka Vishwas Scheme", 2019. Accordingly, the appeals are dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Kamakshi